डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : कितनी मजदूरी कर.एंगे हम लोगों से?

अगे सुरेक्रजीत सिंह अहलुवालिया (बिहार) : या तो अभी पत्स कर दीजिए या कल प ्खिए... (व्यवधान)

SHRI G. SWAMINATHAN: Madam, adjourn now and assemble again.

THE DEPUTY CHAIRMAN: Gopalsamy, I have Including Mr. nine names before me. (Interrup tions). Congress party already spoke. (Interruptions). will T adjourn the House for lunch.

SHRI M. M. JACOB: Madam, we are sitting without lunch. Please adjourn the House for lunch.

THE DEPUTY CHAIRMAN: Mr. Gopalsamy, you can speak after lunch.

SHRI V. GOPALSAMY: Madam, I will finish within five minutes.

THE DEPUTY CHAIRMAN: You can speak after lunch.

The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty minutes past one of the clock.

The House reassembled after lunch at fifty-two minutes past two of the clock, The Deputy Chairman in the Chair.

RESOLUTION SEEKING APPROVAL OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO Assam— Contd.

THE DEPUTY CHAIRMAN: May I request the lion. Members to be brief when I call upon them to speak ? You see the matter is being discussed though it was decided not to be discussed. So please be brief. Mr. V. Gopalsamy.

SHRI V. GOPALSAMY: 1 Madam, I stated that it was on] abominable attack against demo- j cracy through imposition of President's rule...

THE DEPUTY CHAIRMAN: I must announce one more thing. At 3.30 P.M. we will have the voting.

SHRI V. GOPALSAMY: I was listening to the speeches made by Members belonging to the State of Assam that the situation in Assam is very grave and it is painful to note that the officebearers are a Congress Party members. They are submitting their resignations and giving advertisments in newspapers that they are quitting the Congress Party...

SHRIMATI JAYANTHI NA-TARAJAN (Tamil Nadu): How is that connected with the Coneress Party?

SHRI T. R. BALU (Tamil Nadu): It is very much connected with that. It is happening in Assam.

SHRI S. K. T. RAMACHAN-DRAN (Tamil Nadu): He is talking in illusion. This is what they did during the emergency period. Most of these people resigned and published advertisments. It is quite a shame. It is unbecoming of them. They are seeing their own face in the miror. They will never see others' face in the mirror.

... (Interruptions)...

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): They finished the democracy in Tam Nadu. Why are they interrupting our Members when they are speaking?

SHRI DIPEN GHOSH: Madam, is there any Pavlovian rea-

[Shri Dipen Ghosh] tion that once Gopalsamy rises, that gentleman also rises? ...(Interruptions)-..

THE DEPUTY CHAIRMAN; Now, the trouble is...

... (Interruptions). ..

SHRI S. K. T. RAMACHAN-DRAN: Madam, he was saying that Congress Members are putting in advertisements and submitting their resignations. I am objecting to that... (*Interruptions*) I am a friend of Gopalsamy's father. We are very close friends. He cannot... (*Interruptions*)...^ and hammer. (*Interruptions*).

THE DEPUTY CHAIRMAN: Order (*Interruptions*). The whole problem is however much I am interested to know what is being discussed about Tamil Nadu, whenever discussions come up I can hardly understand a single word, because everybody speaks simultaneously. I do not know what goes on. ... (*Interrutions*)... Yes.

SHRI V. GOPALSAMY: Madam, I am very much concerned about the health of my colleague. (*Interruptins*)

THE DEPUTY CHAIRMAN: He is all right. He will look after himself. (*Interruptions*).

SHRI V. GOPALSAMY: I am sharing their agony. Not only they are giving advertisements but they are sending communications to the ULFA headquarters. (*Interruptions*). Madam, a spokesman of the ULFA...(*Interruptions*)

SHRI DIPEN GHOSH (West Bengal): Madam, he is alpha, we are gamma.

THE DEPUTY CHAIRMAN: Is it alpha or ULFA? (*Interrup tions*),

[RAJYA SABHA] of President's Proclamation under Art. 356 in relation, to Assam

SHRI V. GOPALSAMY: Madam, the spokesman of ULFA has said that.

THE DEPUTY CHAIRMAN: If it is alpha, we will have to talk about beta, gamma and and anything else. (Interruptions)

SHRI S. K. T. RAMACHAN-DRAN: Madam, it is not alpha, it is ULFA.

SHRI V. GOPALSAMY: The

spokesman of the United Liberation Front of Assam, Madam, has stated that they did not get the popular support in the State of Assam but they have to express their thanks to the Central Government for sending the armed forces into their State and thereby committing atrocities against the people in Assam; therefore, now they have got the popular support in the State of Assam. This is the statement made by the spokesman of ULFA. Madam, I accuse the Government for putting the armed forces to disrepute and discredit. They have brought discredit to the armed forces. (Interruptions).

SHRI T. R. BALU : Madam, do not allow her to speak. (*Interruptions*)

SHRIMATI JAYANTHI NATA-RAJAN: Madam, when the D.M.K. Party members agree and get up to speak they always cast aspersions on the armed forces. (*Interruptions*) Every time they get up...(/n*terruptions*) All the time they cast aspersions on the armed forces. (*Interruptions*) Please do not allow them to go on record. (*Interruptions*) They always cast aspersions on the armed forces. (*Interruptions*)...

THE DEPUTY CHAIRMAN: Please, now will you sit down? (*Interruptions*). Let the people know what is spoken in this House. Let the army also...(In-*terruptions*)...,

[12 MAR. 1991] of President's Proclamation under Art. 856 in relation to Assam,

SHRIMATI JAYANTHI NATA-RAJAN: No, Madam, Please hear my points. It should not be put on record. We will not allow them to denigrate the armed forces. *{Interruptions*} ... You cannot allow them to go on record. *{Interruptions*}

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUB-RAMANIAN SWAMY): This has been the tradition of this House that the army is kept above politics and, therefore, *[Interruptions]...*

THE DEPUTY CHAIRMAN: Please. *[Interruptions]*... Order, ... *[Interruptions]*... Order, ... *[Interruptions]*...

SHRI SUBRAMANIAN SWAMY : This kind of anti-national remark should not be made against the armed forces. *(Interruptions)...*

SHRIMATI JAYANTHI NATA-RAJAN: Please give a ruling. (In terruptions)...

THE DEPUTY CHAIRMAN : Please sit down. Take your seat. Again, I say that I do not understand what is going on. But I will remind Mr. . .. *(Interruptions)...* Please, one second, we never talk anything deliberately about our army. We always

hold our armed forces in 3.00 P.M. great esteem. Even if there

had been any grievances or excesses, we had always observed restraint in passing any comment. If Mr. Gopalsamy, you don't want to keep those traditions, it is entirely your problem. I will let it go on record so that it is published in the newspapers and the armed forces know what you have said. But we always protected the rights of the people. I always respect their rights. We should not say anything which would hurt anyone. Anyway, 1 would still request you to keep restraint on your own. ..

SHRI V. GOPALSAMY: The dignity and honour of every citizen, the rights of every citizen, are superior to the dignity of the armed forces. A sense of alienation is growing in the State of Assam. Therefore, elections should be held in the State of Assam along with the elections to Parliament-I expect elections to Parliament are going to be announced despite attempts by some agents...

SHRI MURASOLI MARAN (Tamil Nadu): Touts and agents.

SHRI V. GOPALSAMY: ... not to see elections in the country immediately. Therefore, elections should be held and the elections should be free and fair. The only pride we have is that we belong to the greatest democracy, that is India, in the comity of nations. The Election Commission is there to conduct, supervise and monitor free and fair poll in this country. People of supreme ability and unquestionable conduct, without any bias or prejudice, have been occupying the chair of the Chief Election Commission. But I am very sorry to say...

SHRIMATI JAYANTHI NATA-

RAJAN: No, no; not about the Chief Election Commissioner. Nothing should be allowed to be said against the Chief Election Commissioner in the House. Madam, you cannot allo-every convention of the House to be broken. Every convention of the House is being broken.

SHRI V. GOPALSAMY: I didn't say anything about the Congress Party. Why are they agitated?

THE DEPUTY CHAIRMAN: Mr. Gopalsamy, there are certain traditions of this House: there are certain conventions and certain rules. We don't talk against people in high offices. It is a constitutional obligation not to speak against them. Secondly, those persons who are not present over here to defend themselves, please don't talk about them. Don't say something and force me to remove it from the records. Please exercise restraint on you* own.

SHRI V. GOPALSAMY: Unprecedented developments are taking place... (*Interruptions*)

अशिमती सःखा बहिन (उतार प्रदेश): मैडम, ये वही गोप लसामी हैं जिन्होंने दूसरे स्वामी को जान से मारने की धमकी दी थी।

No interruptions, please. I won't permit interruptions. (*Interruptions*) Order, order; no interruptions.

SHRI V. GOPALSAMY: We

have come here, we are here, to seek justice. This is the forum where we can ventilate our grievances, our views, our points of view. The Chief Election Commissioner has no business to go *to* 10 Janpath. This was never done. Now everyday it is done.

SHRIMATI JAYANTHI NATA-RAJAN: Madam, I object to this. He is saying whatever he wants. I am rising on a point of order. Why does he have a Pavlovian reaction to 10 Janpath? Why does he keep talking about 10 Janpath? How does he know who is going there and who is not going there. Does he keep a surveillance on 10 Janpath? Is he sitting outside 10 Janpath? Why does he have a Pavlovian reaction to 10 Janpath?

SHRI V. NARAYANASAMY : (Pondicherry): It should not be allowed to go on record, (*interruptions*)

THE DEPUTY CHAIRMAN: I will look into the record. Let there be no running commentary, *(interruptions)* Please take your seats. We are passing from Tamil Nadu to Assam again. I am calling Assam Members now...

SHRIMATI JAYANTHI NATA-RAJAN: Whatever Mr. Gopalsamy said should not go on record.

THE DEPUTY CHAIRMAN: That is over. Gopalsamy matter is over. closed. Now I am calling Shri Bhadreswar Buragohain. (*interruptions*) Please don't have any more running commentary. That matter is closed. I am going back again to AIADMK after this. Let us see what happens after that... (*Interruptions*) ...

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SHRI BHADRESWAR BURAGOHAIN (Assam): Madam, I rise to register my protest against extending President's Rule in Assam. After adopting this resolution in this House, we, the people of Assam will get a message from Delhi that even today Delhi treats us as a colony as the Britishers treated us. Only on 27th May, President's Rule in Assam will be ended. Why is it that this premature resolution has been brought forward by this Government? It is because you treat us as a colony. We get the message that we are not on par with the other States. This is a very bad message that will go to the people of Assam. I do not know how the people of Assam and the ULFA boys will react to it after the adoption of this resolution. Hence, I vehemently protest. This should not be adopted by the House. This should be withdrawn and should not be adopted. I will make my speech short ... (Interruptions) WE very well remember one sentence spoken in 1962 by Jawaharlal Nehru, in 1962, when Bomdila fell into the hands of the Chinese army, the then Prime Minister bade farewell to the people of Assam with these words "My heart goes out to the people of Assam". These very words echo even today in Assam. But, now we are getting a different message. Most of you may not remember it. But, I remember it vividly. This time we are getting a different message from Delhi that they do not treat us on par with the other States. In another speech earlier, I spoke about the national mainstream. I do not want to repeat it. My submission is that a very bad message will be conveyed to the people of Assam after adopting this resolution. I do not know how the peo-

ple of Assam and the ULFA boys will react

these two black laws should be withdrawn. These black laws should be withdrawn immediately and the elections should be held at the earliest. Thank you, Madam.

THE DEPUTY CHAIRMAN: Now, Mr. G. Swaminathan.

SHRI G SWAMINATHAN: Madam, within the time allotted, I want to raise only general issues. The one point that I would like to state in the beginning is that the most important thing in this country is democracy and democracy means elections. But elec'ions, unfortunately, could not be conducted in many States. Elections could not be held in Jammu and Kashmir, elections could not be held in Punjab and now, in Assam, elections could not be held. And, even in States where elections could be conducted, we are witnessing a lot of violence and I do not know whether in the coming elections, either to the Parliament or to the Assemblies, those States will be free from violence and whether fice elections can be held. This is the state of affairs that we are seeing today In many parts of the country. In Tamil Nadu also, the same thing happened... (Interruptions): ...

SHRI T. R. BALU: How can

you say about Tamil Nadu? ... (Interruptions)...

SHRI G. SWAMINATHAN

Madam, a lot of violence has been there in many places In the country including Tamil Nadu. In this connection, I would like to tell one thing. There is a criticism which has been made here.. (*Interruptions*) ... There has been a criticism* here and it has been said that* Again, it has been said, the same thing has been said, about the Chief Election Commissioner also.*

All these things are codified But if you go on attacking the

* Not recorded.

to it. My next point is--Shri Subodh Kant Sahay is not here at the moment; I do not know whom I should address-that talks should be held with the ULFA boys. Now, I do not know to whom I should address this. Mr. Subodh Kant is not here. I do not know whether the Petroleum and Parliamentary Affairs Minister is listening to me. Anyhow, I address the Chair. As soon as possible, talks should be held with the ULFA boys by the Central Government. But there is a communication gap between the Government of India and the ULFA boys. To my knowledge, if I am not wrong, the Governor has himself made some break-through with the ULFA boys and I am told that Mr. Sahay, when he visited Shillong, had made some informal contacts with the ULFA boys. Then, why not formal talks with the ULFA boys be held so that the situation can be improved at the earliest ? Mr. Kalita knows very well that they have bee me irrelevant. God alone knows how the people of Assam and the ULFA boys will react when they learn that the elections will not be held in Assam even after the 27th May. That is why we are demanding elections to the Assembly along with the Parliamentary elections. But, today, I saw a news item in the "Assam Tribune" quoting Shri R. P. Bhalla of the Election Commission that only Parliamentary election will be held in Assam. In that case, the situation will again deteriorate. If you can hold Parliamentary elections, why can't you hold Assembly elections?... Therefore, I say that at the (Interruptions)... earliest Assembly elections should be held along with the Parliamentary elections. But, before that, the Draconian laws like the Armed Forces- (Special Powers) Act and the Disturbed Areas Act should be withdrawn. These two Acts should be withdrawn immediately. We do hot want to

withdrawn immediately. We do hot want to have any election as in Tripura. Some people tried to get to power in this way. We do not want to have elections as the elections held in Tripura..So, we demand that before the elections

[Sh. G. Swaminathan]

President or the Chief Election Commissioner, then you will only be lowering the dignity of the very office which we all hold high... (*interruptions*)..

SHRI T. R. BALU: How can you say that? (*Interruptions*)... It Is because of what he has done.., (*Interruptions*)...

SHRI G. SWAMINATHAN: If you do not give any respect to the office of the Presdsident, if you do not respect the dignity of the high office of President, then this very democratic institution on which the whole thing is based will crumble... (Interruptions)... ,If you do not respect the dignity of the high office of such dignitaries, then everything will crumble... (Interruptions)...

SHRI T. R. BALU: Why are you defending him ... (*Interruptions*)...,

SHRI G. SWAMINATHAN: I do not want to defend any dignitary because the President is capable of defending himself... (*Interruptions*)...

SHRI T. R. BALU: You must know that the President dismissed the Government there without even getting the Governor's report... (*Interruptions*)..,

SHRI G. SWAMINATHAN: The President is fettered... (*Interruptions*)... *He* is fettered by article 74 of the Constitution. ..(*Interruptions*). ..

SHRI V. GOPALSAMY: People occupying high office should not*.., (*Interruptions*). ...and they should not.. .(*Interruptions*)...

THE DEPUTY CHAIRMAN : No interruptions, please. ..(*Interruptions*). ..

SHRI V. NARAYANASAMY: What about the Chief Minister? ...(Interruptions)...The Chief Mi-

*Not recorded.

[RAJYA SABHA] of President's Proclamation under Art. 356 in relation to Assam

nlster of a State should not indulge i n antinational activities... (*Interruptions*)... Can the Chief Minister of a State support the militants by giving arms and ammunition? Madam, he is now talking about the high office of President (*Interruptions*)...

THE DEPUTY CHAIRMAN: It is very unfortunate that whenever anything is discussed about Tamil Nadu, eveybody gets so much agitated .. .(*Interruptions*)... Why should everybody get so much agitated? .. .(*Interruption*). ..Nothing can be discussed in that way... .(*Interruptions*). Members should speak only when their turn comes. Why should they interrupt when others are speaking... (*Interruptions*).. Take your seat. Let him make..his point.

SHRI G. SWAMINATHAN:

should behave in a Madam we Therefore I will responsible way. Government officer not accuse a dignitary. and an important Tomorrow it comes out in the papers and the dignitary may not defend himself. Before he defends himself, the whole thing will come out (Interruptions)

SHRI V. GOPALSAMY} It has never,... (*Interruptions*)

THE DEPUTY CHAIRMANI Mr. Gopalsamy, you have already expressed your views as a citizen and as a Member of this House. Do not disturb too much. (Interruptions). Over? (Interruptions) Okay. Shri Shabbir Ahmad Salaria. Only two points.

उपसभाषतिः श्री सलारिया जी, बहुत संक्षेप में बोलिये ।

श्री शब्बीर श्रहमद सलारिया (जम्मू और कण्मीर) : मोहतरमा चेयर पर्संन साहिवा, झांसाम के बारे मैं जो कुछ कहा गया और इसी के साथ तमिलनाडु का जब जिक्र किंया गया, इसके बारे में झापने फर्माया कि जब भी तमिलनाडु

[12 MAR. 1991] of President's Proctamation under Art. 356 in relation to Assam

का जिक्र आता है तो हाल में हंगासा क्यों होता हैं? हंगाना हो ने की वजह यह है कि तसिलनाडु वालों को पहले थहल अब मना या रहा है प्रेजीडेंट रूल कां। बह रियासतें, वह लोग जिन्होंने नार-चार दफे पौपूलर गवर्नमेंट को गिरते 🗗 देखा है ग्रीर चार-चार दफे उनका खून हुआ है और उनकी असेंबलियां गिर मी गयी हैं और वहां पर इस जिस्स के कानून नाफिज कियेगो हैं वह अब इसके अदी ही चुके हैं। जब एक कब्तर को पकड़ा जाता है, पिंजड़े में बंद किया जाता है तो पहले वह बडा तडफता ग्रीर फङ्फड़ार्डा है। यही हाल तनिजन इ और असिस का है।इन पर नयो-नयों यह अफत गिरी है। लेकिन मुझे खुशी इस बांत को है कि आज इस सदन में, ग्राज इस पालिय मेंट के हाऊस में लोगों को अब इस बात का स्रंदाजा हो गया होगा कि इ.इ.सीर के लोग क्यों तड़फ रहे हैं और कश्मीर के हालात क्यों खर ब े ? वे लोग जिन पर 1953 में. उसके ब द 1977 में, उसके बाद 1984 में और उसके बद 1989 में बनो बन यी हकूमतें गिर यों गयी हैं, उन लोगों का 💈 ल वया हला होगा । लिहाजा सल्क की सल्पनियत ग्रीर मुल्क की मजबती के लिये यह बत बडी जरूरी है कि जगह-जगह इतने कैजुझल तरीके से 356 और प्रेजीडेंट रूल का जो नफिज कर देना है, यह जम्हरियत के ांलये कातिल है झौर जम्हरियत के लिये खात्मा की वजह बनता है ग्रौर जो रियासतें हैं, जब तक रियासतों में अप लोग इस किस्म का विश्व स पैदा नहीं करेंगे, वहां की लोकल पाटियों को पनपने का मौका नहीं देंगे और हनारे विधान में जो कि युनिटरी सिस्टम द खिल किया गया है उसका नाजध्यज फायदा उठाना नहीं छोट देंगे ाब तक भारत को मजब्त नहीं किया जा सकता बल्कि रोज-ब-रोज कमजोर ही होगा।

जैसा कि कहा गया कि आमर्ड फोर्सेज को स्पेशल प वसे हैं और डिस्टबंएरिया एकट नाफिज क'रने से हालात ज्यादा जराद हो गये। कहते है दाना लोग एक **दफे** गिरने के बद संभल जते हैं लेकिन मुधिकल का मकाम यह है जि हुन लोग बार-बार गिरने के बद नहीं संभन रहे हैं। इसमने देखा कि ऐसा करने से इस पंजाब के हीं लात को ठीक नहीं जर सके। हनने देखा कि इन ड्रेकोनियन केनून को ले जालर इस कण्मीर को अपने आप में एलीमेट नर दिया। हमने देखा कि ऐसा करने से आसम के हालात ठीक नहीं हाँ सके तो फिर इस क्यों इस गल्ती में परसिस्ट लरते हैं स्रौर बार-बार उन करनूनों को नःफिज लरते हैं ग्रीर जब कि यह देखा गया कि यह पावसँ देने के बाद जो सि अन-लिसिटेड हैं, जो अडिनरी लॉ को झोवर-र इड कर देती है, जो कोर्ट के ब्रख्त्य। रात को खत्म कर देती है, जो बुनिय दी हकूक का कला कमा कर देती है इनके नतीजों में लोगों को तकलीफ ग्रौर मस इल का सामना होता है, जब हमने यह देखा। जब यह हालांत हमारे सालने हैं तो फिर हम अपनी अ मई फोर्सेज को क्यों बदन।म करते हैं इस िस्म के कन्त देकर । ग्रंग्रजी में कहते हैं कि ग्रन-लिसिटेड पावर मत दो, क्योंकि पावर करण्ट करती हैं ग्रौर ग्रन-लिसिटेड पावर ग्रन-लिसिटेड ही करण्ट करती है। जिस तरह से टाडा का क.नून है, मैं समझता हूं कि जब भारत में जंगे आजादी चल रही थी तो ग्रंग्रेजों में भी इस किस्म का ड्रेकोनियन लॉ पास नहीं किया जैसा कि टाडांका। इसी तरीके से यह जो कर्बानीन हैं, जो न फीज किए जा रहे हैं, इन्होंने मात कर दिया है। इस रे देश के सारेले जिस्ले-शन को जो कि इसन के बुनियाणी इकों के महाफिज हुआं जरते हैं। लिहाजा में यह कहंगा कि मुल्क की खैरियत अगर ग्राप चाहते हैं और अवाम की खरियत अगर ग्राप चहते हैं तो यह तरीका छोड़ दें। ग्राप बाकायदा वहां पर 🕷 खाबात कराएं, अवाम को अपनी मरजी की सरकार चुनने का मौका दें। यही तरीका है जिससे भारत का भला हो सकता है, ग्रवाम का भलो हो सकता है ग्रौर हमारी मजब्ती ग्रौर इसार। पण्णा मचलकाबिल घरच्या हो सकता है।

Resolution seeking [RAJYA SABHA] of President's Proclama-115 116 tion under Art. 356 in approval of continuance relation to Assam

er !

+1 شمرى شبيرا هد سلارم (جون اور كشيسر) : عمترم جمير برسخنا صاحم موں حراب بال وہ تو آسام کے بارے س ج کھ کما گیا E-1. U. 19012 192:2.10 ادراس کے ساتھ تم زا ڈوکا م ا سر لد استرنعد ١٩٨٩ س او لش بور ىنى نابى حكومتى كدانى ذكركما أي التح مادي من أف فرماما ان لوكون كا حال كما مرحا - الدا ملك كم حد على على الدو كاذكر أثلي لو المات ادر سال كى مضرفى تلا معى شقاعه كعوب مذا سے . نبط مم لے کی وہم یہ سے کہ شمار ناڈو والل ، بات شی فردری می - T. at al ، مرا ارباس برمز مدنع میں دہ لوت میں 10 - 20 - 20 ف جار جار دفعه بالولر كورمند ك 62 كرت بوغ وتلما ب اور جار جار فاغركى وفلم متعلي دخع أنكا فون بداس اور أنلى اسميان usur Ur, U مران آيل بي ادر دياب مراس end as and and all me ے تالفت نافذ کی کے میں دواف له ... باب کی ادکاریا. مثوب کو بی ا علوى بوط س م . آنا . مرقع بن دينة اورجارت ومطاف د بعشری س كو ملرا حاتا سا - الحرب ماتا ہے۔ تد سلے دہ تر بتا ہے ام كانامام فالده الحانا يراتا مع . ي ما الممل الد اور e di cula أسام كاب - ال ير مَنْ مَنْ أَفْتَكُرى ط سلتا بلد روز مروز مزور کمزوری بولی -ہے۔ تین محد فرش اس بات کی ہے ک لمركها كمعاكر أرجار فورسيس استيل مادرس س ادر شسترب ايريا ت اس سدن مس - آج اس بالمحت کے اڈس س لودن کو اس ات کا الكيث افذكرف س والات زاده فراب سي ي المتح من دانًا لوك ألك الدادي موكسا موكم كم كشمد _ روگ

t [] Transliteration in Arabic Script.

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لرفي سے دور سمار طالق س. مد المسكل كامتقام يربع كم سيم لوك Unal J ż, 6 j, an se i chal inste 2 المكما من مسكر. كون اس عليلي كرمر بديد .64 الدرار الد اف قالفلف كو تافذ א כילעון לעו לא א עוניל 2 01 5 ins. 11 Lang - curry cr. رن W U ليوكر إوكه 23 24 اوران كمشيد يادر ان لميثد سم كرست كرقى

SHRI G. G. SWELL (Megha-I think, it is incum laya): Madam, part of the bent on the Govern ment make the position to clear. The other day, the Minister of State for Home Affairs had been to Assam, and he made a statement that the political parties in Assam did not want the Sections, that he climate is not suitable fo

[Sh. G.G. Swell]

elections. And just now ray freind, Mr. Buragohain, quoted from the Assam Tribune' saying that he Chief Election Commissioner had said that only the Lok Sabha elections should be held in Assam and not the Assembly elections. I would like to understand what the position is. Now, there would be elections in Assam. there should be elections in Assam, there will be elections in Assam. But when? The basic quest*'on is whether elections in Assam today can be free and fair. I think, our friends from the AGP yesterday were all unanimous that the killings and violence in Assam had increased after the President's Rule. I think, that is what you said.

AN HON. MEMBER : Congress Party also said like that.

SHRI G.G. SWELL: It has increased and then we have this organisation, the ULFA setting out ultimatums, threats to all people in Assam to sever connections with the national parties by the 30th of this month. I think they had also sent a kind of threat to the AGP itself saying that 'you have to define vour position *vis-a-vis* the demand of for secession from India. the ULFA Now this deadline is there. Violence has increased. And I expect that vo-lence will increase further after the 30th of March. And as somebody has referred, many Members belonging to the national parties have sent in their resignations and they have also advertised in papers so that everybody knows that they have sent a in their resignations. Now, in these circumstances, it is necessary to think very coolly whether elections in Assam can be free and fair. I do not know, the Government-I it will be a care-taker hone. Government, it will go on till the elections are held, whenever they ar held-you still responsibility. If yon caanot have that discbars* that respcrsiti

lity, then I do not know what is going to happen. Maybe it will be.. (*Time bell*)., for the new Government. ... I am speaking [sense, Madam. And I am sitting down. I am not speaking a single sentence ungrammatically or incorrectly.

THE DEPUTY CHAIRMAN} This is not a grammar class. This is Rajya Sabha.

SHRI G.G. SWELL: But some people talk sense; other people do not talk sense.

SHRI G. SWAMINATHAN: He is casting aspersions on other people.

SHRI G.G. SWELL: I am not casting aspersions. This is inference, wild inference,

SHRI CHATURANAN MISH-RA (Bihar): Mr. Swaminathan, why do you take it seriosly?

SHRI G. G. SWELL: If the

cap fits you, I put the cap down in the fold. You can take it up and put in on your head. If the elections in Assam cannot be free and fair at this time, It is only necessary that we take a little time and have a good look at it. That is all I want to say.

THE DEPUTY CHAIRMAN « Prof. Sourendra Bhattacharjee. I will remind the Members that I have announced the voting at 3.30 and I have two more names.

PROF. SOURENDRA BHAT-TACHARJEE (West Bengal): Madam, you have not accounted for the lost time which I brought to your notice.

The question is, during the lunch recess, very kindly granted by you at the instance of the Leader of the Congress(I), I had an occasion to listen that a leading lawyer of the incumbent Government of India in the other House proposed that the people's opinion may be taken as to whether there should be an election at all at this time. And

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he might have proceeded further whether there should be elections

at all, at any time and anywhere. the background of what is pro In posed for Assam that question crops up. It is not a question of speaking ill of the army. Nobody likes to speak ill of the army. But at the same time, those who deploy army for questionable purposes should bear the responsibility if any illwill is generated against the army or the task assigned to them. This is a very common feature nowadays all over the country and Assam is exception. The other day no mv simple query to the Prime Minister Disturbed was whether Areas Act should not be withdrawn at least from a major part of Assam. His "There is no proposal", reply was, proposals from the side meaning of the bureaucracy or 'rom the side of the Governor. Was that enough ? Now when this resolution has been that President's brought forward rule be extended for another six months with effect from 27. mav it comes to my mind whether the present Government is of the opinion that in this country no Go vernment would come up by May 27. Otherwise why this resolu tion? would be There not anv question of Parliamentary opinion. Is it their view? It was pointed out that Rajya Sabha is competent enough to pass a resolution on the extension of President's rule. Even then this has been insisted. Why insited? this is They are showing from а negative angle that perhaps there may be elections before that time. We do not know in which way the wind is blowing from the South, meaning the Rashtrapati Bhavan. We are not expected to know anything before the nightfall whether at dead of night I cannot say. So the question is whether on such considerations extraneous consideration: Assam's interest should be jeopardised let us pay heed to what Mr. Bhar-dwaj was saying. What they have been feeling is that, they are being

colonised. Their interest has been sacrificed by rulers in Delhi. They do not belong to ULFA. They condemned the terroriit activities. But at the same time this *view* is being generated when they recollect what happened in 1962 when Assam was taken as abandoned to the enemy by the highest in the land at the time of Pandit Jawaharlal Nehru. So let us keep in mind such reactions in the minds of the people of Assam and if you really want a solution let us not tamper with domocraMc rights in Assam.

SHRI PRAKASH YASH-WANT AMBEDKAR (Nominated): The point that I would like to make is, there are many organisations which are functioning in Assam and one thing that is noticed is that the Government is using these organisations either for their benefit or for the benefit of the militants. This is one point that I would like to make.

The second point is to illustrate on 5th of December 1990 military arrested one person by the name of Mr. Razak. He was kept, the whole night in the lockup. In the morning he was brought to the village, Digboi Borgoan which is one kilometer away from the extremists base. The military officers-T am not casting any aspersions on any of the military officers -forced him to move ahead. When he said that he could not move ahead because militant would shoot him from front, the military officers suggested: "Otherwise we are going to shoot you from the back." This is the state of persons, who belong to different organisations. And this person belonged to the Scheduled Caste and Scheduled Tribe Students Union. If these atrocities are going to continue, I think there organisations which axe neutral today, might one day side with the militants.

The other point which 1 would like to make is to request the Government to consider as t o why our

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[Shri Prakash YashwantAmbedkar]

younger generations are taking up arms in the country. For that, is it necessary to look into every aspect of life that we are living. Are they aspiring for certain new order-under the Centre and State relations which we have today. Unless and until we sit and discuss these issues, we cannot solve the problems that have cropped up not only in Assam but in other States as well. I would say, the situation in Assam is not as bad as it is in Bihar and U.P. But why are these States not coming under the President's rule.? Ι know there are certain interested lobby which are playing. If we fall a prey to these interests, today,, tomorrow we will have to face similar problems in these States which will come under the grips of younger generation. We will then have to address them in terms of the nation, as Dr. Raja Ramanna was sayirg.

With the we few words, I would request i he Government t o postpone voting on this Resolution. Let the new Government which will come, decide the fate of Assam.

SHRI DAVID LEDGER

(Assam): The Resolution seeking to extend President's rule in Assam totally unwarranted. After three is and a half months of imposition of President's rule in the State, there no doubt in anybody's mind is today that the experiment of im posing President's rule in the State has proved to be a failure, and as a matter of fact, it is counerproductive, despite the tall claims made by State administration and the Government at Delhi that situation has improved. There are still reports of excesses committed by the armed forces. Human rights are still being violated in the State. Fundamental rights, as enshrined in the Constitution of the country are still being violated and a sense of a alienation among the people is still increasing.

There is no semblance of any civil administation in most parts of the State. Mr. Subodh Kant Sahay, the Union Minister of State for Home Affairs, during his recent visit to the State, made a public statement saying that in most of the districts in Upper Assam, specially in Di-brugarh district, the civil administration is thoroughly demoralised. This is an admission of the Union Minister of Home Now, may I submit that the Affairs. situation after three and a half months of President's rule today is worse than what it was three and a half months ago. During the last three and a half months, almost 50 people have been killed as against 133 killed during the last five years of AGP rule. Now, if this is the indication of the improvement in the situation, then I have nothing to say. It is a queer situation. The AGP Government was blamed for having failed to deal with the extremists. What about the 54,000 army jawans comprising 3 mountain divisions? What about the BSF and the CRPF who have failed to tackle the situation? Now, who is going to answer? Madam, as has been rightly expressed by many Members in this House, the political forces in the State are being rendered irrelevant. This tendency is fought with grave consequences. Having realised this fully well, all the political parties in the State are insisting on the holding of elections and also-initia'ing a dialogue with the militants. Madam, if I remember correctly it was the Prime Minister Himself who categorically staged in this House during the last Session that he was prepared to hold a dialogue with the members of the ULFA. He said, if I remember correctly, that only the organisa'ion was banned and that the individuals were not banned. Since that time, the Governor of the State has been The ULFA has taking some, efforts. given in witingto the Governor staing their willingness to participate in the discussion. Subsequent-

ly, the ULFA has also offered a ceasefire, a unilateral ceasefire. But, I am sorry to state that the Government has not yet taken any initiative. The Government is still keeping quiet. There has been no response from the Government. Today, the situation in Assam is worse than ever. I am constrained to say that Assam is on the verge of turning into another Punjab or Kashmir. The people of Assam do not want such a state of affairs to take place. The only course open today is to hold elections to set the political process in motion and to immediately lift the ban on the United Liberation Front of Assam and to initiate a dialogue with them.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam, it is no one's case that the situation in Assam is not grim. It is no one's that elections will be case easy or simple. But the question before us is whether not holding the elec tions would improve matters. It is the view of our party that not will worsen holding elections mat ters in Assam. Madam, the lessons of history not only speak to us, they scream to us, that not elections in Punjab holding and Kashmir and toppling the Govern ments have increased the alienation and not reduced it. The question before us. .. (Interruptions)

SHRI VISHVJIT P. SINGH

(Maharashtra): We held the elections in Punjab. You did not hold. Look into yourself before you speak. That scream which you spoke of, hear it yourself...(*Interruptions*) Where were you when the children died? Where were you when the whole country was in flames?

डा. रत्नाकर पाण्डेय : उपसभापति सहोदयः, गांधी जी की... (व्यवधान) थी राजसोहन गांधी के दल ने उसके सनयैन से सरहार चलाई। आज उसको बोलने का कोई हुइ नहीं है... (व्यवधान)। ऐसे लागों के स'थ बैठ

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करके इन्होंने सरकार चलाई थी। इनको अधि्िया की बात करने का आज कोई इक नहीं है...(व्यवधान)।

SHRI RAJ MOHAN GANDHI:

Madam, the question before us is, do we trust the people, or, do we not? I say this because it is only with the help of the people that we can defeat insurgency. It is only with the help of the people that we can defeat violence.

SHRI RAJ MOHAN GANDHI :

श्री धिक्श्वजित पृथ्वीजित सिंहः यह विसमा विख्या हुआ ज्ञाप पढ़ २हे हैं; यह तो बउलाइये।

अशे राज मोहन गांधी : इ.पका लिखा हुआ नहीं है... (व्यवधान)...

भो विषयजित पृथ्वोतित तिह : यह मैं भी जानता हूं। ...(व्यवधान). मगर काप यह वाल इये ि यह विषया जिवा हुआ है जो काप पढ़ रहे हैं। The Government and its support. ters may get a kick out of dismissing Governments. But when they do that, they kick the foundation of the unity of our country. Even the Congress Party in Assam wants elections. Therefore, I would request the Government and its supporting Party—it is still supporting— even at this stage, to change their minds on the question of elections in Assam.

Madam, thanks to the incident involving two constables(*Interruptions*)

SHRI VISHVJIT P. SINGH: Madam, I am on a point of order. (*Interruptions*)

THE DEPUTY CHAIRMAN:

All right. What is your point-, of order? (*Interruptions*)

SHRIMATI BIJOYA CHAKRA VARTY (Assam): It is a point of disorder. (Interruptions)

SHRI VIREN J. SHAH (Maharashtra): Madam, can he cite the rule under which he is raising his point of order? (Interruptions) SHRI VISHVJIT P. SINGH: I will cite the rule. (*Interruptions*)

DR. NAGEN SAIKIA: Mr. Vishvjit Singh, you give your explanation to the Prime Minister, if you want to. (*Interruptions*)

SHRI VISHVJIT P. SINGH:

Two constables assassinated Madam Indira Gandhi. (*Interruptions*) Here also, two constables were caught while snooping on the house of Mr. Rajiv Gandhi. (*Interruptions*) We cannot allow this to happen. (*Interruptions*). It is a conspiracy. (*Interruptions*) It is a conspiracy against my leader. (*Interruptions*)

श्री शंकर बयाल सिंह (बिहार) : महोदय, प्रव मेरे लिये जरूरी हो गया है कि मैं भी खड़ा हो अप कुछ कहूं। देखिये... (व्यच्यान)...जो बात सदन में हमारे मिल... (व्यवश्रान)...लेकिन में यह कहना चाहता हूं कि मैंने अभी मूना है कि राजीव गांधी फिर राष्ट्रपति से मिलनेगये हैं और इस बात का फिर घिनौना प्रयास बर रहे हैं कि उनकी सरवार बन जाय। ... (व्यवधान)... मैं कहना चहता हूं कि द्रगर सरकार बनी ग्रीर चनाव नहीं हए तो देश में खन की नदियां वह जायेंगी और जन-प्रतिनिधि कभी भी बहर नहीं निल्ल सकते। केवल दो वांस्टबलों की ग्रब बात नहीं ... (व्यथधान)...फिर रही ਜੇ राष्ट्रपति भवन गये हैं झौर वहें यह प्रयास कर हे हैं। मैं चाहूंगा कि इस सदन को इस बारे में स्पष्टीकरण दिया जाय। ... (य्यचधान)...

डा॰ र नाकर पाण्डेय : इनको देख कर इतने उत्ते जित हैं सदस्य, इनको बैठा दीजिये (व्यवधान) ग्रव वोटिंग करा दीजिये (व्यवधान) राजीव गांधी से इनकी जमानत जब्त हो चुकी हैं (व्यवधान)

THE DEPUTY CHAIRMAN: I have to call the voting. Please finish your speech. (*Interruptions*). Please sit down.

SHRI S.K.T. RAMACHAN-DRAN: Shri Rajiv Gandhi will rule the country for hundred years. You will be nowhere. (*Interruptions*)

डी० रत्नाकर पाण्डेय : मइ तमा बांधी के पोते हो कर कहते हैं (व्यवधान)

THE DEPUTY CHAIRMAN: Now, please conclude. Confine yourself to

Assam. I will request everyone not to go beyond Assam.

AN HON. MEMBER: Two constables, that will be an election symbol.

SHRI VIREN J. SHAH: Tale of two constables.

SHRI RAJ MOHAN GANDHI: It is scarcely surprising that those who cannot hear four sentences here do not want elections to be held elsewhere. Madam, I was only saying that the one-point programme on which there was an agreement **Was TTT Z R TH** and thanks to the incident referred to, that programme has collapsed. (Interruptions).

THE DEPUTY CHAIRMAN:

Now you do not interrupt. I cannot permit you. Mr. Vishvjit Singh, I remind you that 1 have to go through voting and there is one more Member to speak. So, please do not interrupt. Kindly restrain yourself. Whatever you want to say, you can say when your name is called. I will allow you to speak but do not interrupt (*Interruptions*). Please do not interrupt.

DR. NAGEN SAIKIA: Because he has a loud voice, he will be allowed...

THE DEPUTY CHAIRMAN: Without my permission nobody will speak. (*Interruptions*). You do not have to repeat. Please sit down. (*Interruptions*). Now please conclude.

SHRI RAJ MOHAN GANDHI: I am trying to conclude, if given a chance.

Since the plan of no election' has been given up, I urge that elections be held in Assam also-and not just in the rest of India. ...

THE DEPUTY CHAIRMAN: Shri Bagrodia. You are the last speaker and be very brief.

SANTOSH BAGRODIA SHRI (Rajasthan): I thank you forgiving me this opportunity. As much as I know about the people in Assam, since knowthemfrom my childhood, they are-very peaceful people. But after the National Front Government of Mr. V. P. Singh, cams to power, in collusion with the AGP some people formed the ULFA and, in the process, they went in the wrong direction; -What-1 am trying to say within the short time-because my time is very limited-is that .we must take, whoever rules the country, a political decision. When wo wetalk about eleciions,"Mr. Gandhi goes to Assam. I also go to Assam. But he will not dare go to Assam because he is also scared for his life. If he cannot go there even for day-to-day work, I would like to know when he last went to Assam. I have gone there last month, I have been going there every month. But can he dare go there? | No, because he is concerned about his life. And then he talks about elections !.. .(Interruptions)...

THE DEPUTY CHAIRMAN: No intemrption, no information. Please sit down.

SHRI SANTOSH BAGRODIA

The point is, Mr. Raj Mohan Gandhi also goes to Assam but now he will not dare go there. I am not for President's Rule anywhere, what to speak of Assam. But we must have a situation where elections can be held peacefully. Or, does he want that only people with guns should go to the polling booths and elections

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esident's Proclamation under Art. 355 in relation to Assam

shouldbe held under their control Can elections be held like this?

I am not going into the matter of the constables because I consider. Mr. Raj Mohan Gandhi to be a very decent person, and I thought, with his MRA background he would bring his other friends on his side, within his control, and they would be MRA-oriented. Bur it seems, in their company he has changed himself instead of changing;them. And I feel very sad about, his future in this case.(*Interruptions*), ...

I only want to say that elections should be held in Assam as soon as possible so that democracy can be established there. Thank you.

THE DEPUTY CHAIRMAN:

The discussion is over. Mr. Minister; would you like to say something or shall I go ahead with the voting? .(*Interruptions*). wants to say something.

गृह संवालय में राज्य मंत्री तथा सचना थी: प्रसारण मंत्रालय में लाज्य-मंत्री (श्री सबोध का त सहाय) : उपसभा-पति सहोदया, क्योंकि बहुत सारे सवाल उठाये गये हैं, मैं दो शब्द कहना चहता हं। सारी राजनीतिक बहस के बावजूद जो लोग ग्रासाम से वाकिफ हैं वे जानते हैं कि वहां क्या हालत थी झौर प्रेजीडेंट रूल किस हालत में लगाया गया श्रीर आज क्या हालातहैं । उपसभापति महोदया, में कहना चाहता हूं कि हमने जितना हद तक हो सकता था ग्रभी चार दिनों के ग्रंदर ग्रासाम में घुमकर विभिन्न जिलों से सम्पर्क किया है। यह सही है कि वहां के जिला प्रशासन की लोलत खस्ता थी, बहुत ही खराब थी। लेकिन आज आम लोगों में, प्रेंजीडेंट रूल ने जाद एक विश्वास पैदा हज़ा है।

कुछ राजनीतिक स्लोगन के श्राधार पर आर्मी और पैरा मिलिट्री फोर्स को दी जाने वाली पावस के संबंध में लोग कह रहे हैं। मैं समझता हूं कि ईमानदारी से सोवें वहां की पुलिस गौर धहां का

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[श्री सुबोधक न्त सह य]

प्रशासन जो एकदम अपंग हो गया था उसकी कार्यवाही को पैरा मिलिट्री फोर्स बहां कर रही है जिसके लिए उसे विशेषा-धिक र की जरूरत है।

DR. NAGEN SAIKIA: By deploying the army you have made the civil administration even worse ... (*Interruptions*)..

भी सुबोध काल्त सहाय : मैं माननीय सदस्य को विश्वास दिलाना चाहता हूं कि अगपने जो अर्मी के वारे में कहा है, हकीकत है कि आर्मी अपना काम फेत्र-वाइज पूरा कर रही हैं ग्रीर श्रामी का विदड्राल फेजव इज व जिल वाईज शुरू हो गया है। यह भी में ग्रापको बताना च हता हूं अर्भी वहां कोई परमानेंट नहीं रहने वाली है। जिस आपरेशन के लिए गयी थीं, उस आपरेशन को पूरा करके वह काम खत्म क रेगी । आणि के समय में हम जो 6 महीने की मवधि ग्रीर ल रहे हैं वह इसलिए नहीं कि हम चुनाव कराना चाहते हैं, हमारी सरकार ने फैसला लेकर राष्ट्रपति के सामने दिया है ग्रौर उस फैसले के तहत ग्रगर मई महीने तक वहां कोई संवैधानिक स कार यहां चुनकर नहीं आती है तो **देश में जो संवैधा**निक काइसिस होने वाली है उसको इवाइड करने के लिए हम 6 महीने का समय लेना चाहते हैं।

SHRI GURUDAS DAS GUPTA

SHRI DIPEN GHOSH: What happens to the Rajya Sabha? If the Resolution is passed in the Lok Sabha and if the Lok Sabha is dissolved, a new Lok Sabha cannot be constituted before... (Interruptions)...

श्री सुबोध का त सहाय: मैं बात कर रहा हूं। बहस क्यों कर रहे हैं... (ण्यवधान)

इसलिए मैं कहना चाहता हूं, मैं इतना विश्वास दिलाना चहता हूं कि 'उल्फा'' के जी लोग हैं उन लोगों ने अपना अड़ा ही पाजिटिव जेस्चर दिया है सौर वहां सीज फायर किया है।

[RAJYA SABHA] of President's Proclamation under Art. 356 in relation to Assam

तीज फायर के बाद वहां ग्रभी तक कोई हत्या की घटना नहीं हुई है। यह एक पाजिटिव सिगनल है। मैं समझता हूं कि तमाम राजनीतिक दलों को मिल करके इस दिशा में सोचना चाहिए, जिससे उनसे वर्ता हो।

आज की स्थिति में सरकार जो कल कही थी, उसी से अपने को पूरी तरह से प्रतिबध मानती है कि हम उनके साथ वार्ता करने के लिए तैयार है। लेकिन उनकी तरफ से कोई कनकीट हमारे पास सिगनल नहीं आया है। प्रेस के साध्यम से वह अपनी बात कह रहे हैं। लेकिन मैं इससे एक पाजिटिव सिगनल सानता हूं।

दूसा, यह सरकार जितना जल्द से जल्द हो सकता है, असम में चुनाव करा करके अगर जरुरत हुई, समस्या अच्छी रही, तो हो सकता है कि पहले भी करा सकते हो, 6 महीने की अवधि लेने के अंदर भी करवा सकते हो। इसलिए हमारी नीयत बहुत साफ है । हम वहां पर मामान्य स्थिति बनाने के लिए समय ने रहे हैं, जनतांत्रिक पद्धति को रोकने के लिए नहीं ।

इन शब्दों के साथ यह अनुरोध करता हूँ कि सम्मानित सदस्य इसे पास कर हैं।

(West Bengal): Yesterday I raised a pointed constitutional question. I wanted the Minister to answer that, why it is that this extension has to be given now because it will expire in May and Rajya Sabha is competent to give extension. Let him answer that. (*Interruptions*)

SHRI M. M. JACOB: He has answered it.

SHRI JAGESH DESAI (Maharashtra): has answered it.

SHRI GURUDAS DAS GUPTA:

Madam, it is not answer at all. It is absolutely unjustified on the part of the Minister. It is obsolutely unjustified,

He

Abrar Ahmed, Dr. Ahluwalia, Shri S.S. Alia, Kumari Alva, Shrimati Margaret Amla, Shri Tirath Ram Antony, Shri A.K.

Bagrodia, Shri Santosh Barongpa, Shri Sushil Bekal Utsahi, Shri Beniwal, Shrimati Vidya Bhardwaj, Shri Hansraj -Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker Birla, Shri Krishna Kumar

Chaturvedi, Shri Bhuvnesh Chaudhary Harmohan Singh Chavan, Shri S.B. Chowdhary Ram Sewak Chowdhry Had Singh

Das Shri Basant Kumar Desai, Shri Jagesh Dhawan, Shri R.K. Dronamraju, Shri Satyanarayana

Faguni Ram, Dr. Fotedar, Shri Makhan Lal

Ghufran Azam, Shri Gopalan, Shri R.T.

Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Hariprasad, Shri B.K. Hashmi, Shri Shamim Hiphei, Shri

Jacob, Shri M.M. Jadhav, Shri Vithalrao Madhavrao Jaiswal, Shri Anant Ram Jani, Shri Jagadish

Kailashpati, Shrimati Kalita, Shri Bhubaneswar

SHRI DIPEN GHOSH: He has

not explained it. He has explained about the Lok Sabha but not about Rajya Sabha. He is repeating here the reply which he has given in the Lok Sabha. But that does not apply here. Rajya Sabha can be summoned in Ma> even though the Lok Sabha not have been constituted by that time. *(Interruptions)* It has happened earlier. *(Interruptions)*

SHRI DINESH GOSWAMI: What is happening?

SHRI PARVATHANENI UP-ENDRA: What is that? Let us also know about it.

THE DEPUTY CHAIRMAN: We are workingabou (heResolu'ion.

SHRI PARVATHANENI UP-ENDRA: At 5 o,clock we meet.

THE DEPUTY CHAIRMAN: Now it is four o,clock. Then we will have *to* adjourn. I have to find out. That is the thing.

4.09р.м.

THE DEPUTY CHAIRMAN: Hon. Members, I shall now put the Resolution to vote.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 27th November, 1990, under article 356 of the Constitution in elation to the State of Assam for a further period of six months with effect from the 27th May, 1991."

The House divided.

THE DEPUTY CHAIRMAN: AYES

.. 112 NOES

[The Deputy Chairman]

Kalmadi, Shri Suresh Kesri, Shri Sitaram Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kore, Shri Prabhakar B. Krishnan, Shri G.Y. Kulkarni. Shri A.G. Kuthi-avattom, Shri Thomas Lather, Shri Mohinder Singh Lenka, Shri Kahnu Charan Lotha, Shri Khyomo

Madni, Shri Maulaua Azad Mahendra Prasad, Shri Malaviya, Shri Satya Prakash Masodkar, Shri Bhaskar Annaji . Mathur.- Shri Manmohan. Meena ' Shri Dhuleshwar Mishra, Shri Shiv Pratap Mohammad Yunus, Shri Morarka, Shri Karnal

Naik, Shri G. Swamy Narayanasamy. Shri V. Natarajan, Shrimati Jayanthi

Pachouri, Shri Suresh Palaniyandi. Shri M. Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Dr. Ratnakar. Panwar, Shri B.L. Parrnar, Shri Rajubhai A. Patel,' Shri Chhotubhai Patel. Shri Vithalbhai M. Patil, Shrimati Suryakanta Patil, Shri Vishwasrao Ramrao Pragada, Kotaiah, Shri Puglia, Shri Naresh C.

Rafique Alam, Shri Ramachandran, Shri S.K.T. Ranjit Singh, Shri Ratan Kumari, Shrimati , Rathwa, Shri Ramsinh Razi, Shri Syed Sibtey Reddy, Shri T. Chandrasekhar

Sahu, Shri Santosh Kumar Sanadi, Prof. I. G. Sanjaya Sinh, Dr. Satya Bahin, Shrimati Sen, Shri Ashoke Kumar Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Singh, Shri Digvijay Singh, Shri K.N. Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Shri Sureender Singh, Shri Vishvjit P. Sinha, Shri Yashwant Shri Madhavsinh Solanki. Swaminathan, Shri G. Swamy, Shri Subramanian Swell, Shri G.G.

Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Tharadevi. Shrimati D.K. Tiria, Kumari Sushila Tyagi, Shri Shanti

Verma, Shri Ashok Nath Verma, Shri Kapii Verma, Shrimat[^]i Veena Vincent, Shri M.

Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh Yadava, Shri Bal Ram Singh

NOES-60

Ahmed, D. Z.A. Ambedkar. Shri Prakash Yashwant Amin, Shri Mohammed

Baby, Shri M.A. Balanandan, Shri E. Balu. Shri T.R. Basu Ray, Shri Sural 136

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Bhaltacharjee, Prof. Sourendra Buragohain, Shri Bhadreswar Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chowdhury, Shrimati Renuka Das, Shrimati Mira Das, Gupta Shri Gurudas Gandhi, Shri Raj Mohan Ganesan, Shri Misa R. Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Dinesh Goswami, Shri Ramnarayan Gurupadaswaray. Shri M.S. Jethmalani, Shri Ram Kaldate, Dr. Bapu Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kiruttinan, Shri Pasumpon Tha. Kunjachen. Ski P.K. Ledger, Shri David Maheshwari, Shrimati Sarala Maheswarappa, Shri K.G. Md. Salim, Shri Menon, Prof. M.G.K. Mishra, Shri Chaturanan

Mohanty, Shri Sarada Mukherjee, Shri Samar Nallasivan, Shri A. Padmanabham, Shri Mohntay Poddar, Dr. R.K. Rahman, Shri Mohd. Khaleelur Raju, Shri J.S.

Rao, Shri Moturu Hanumantha Reddy, Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulasi Saikia, Dr. Nagen .. Saqhy Shri T.A. Mohammed

and Amenities Bill 138 before adjournment of the House

Sen, Shri Ashis Sen, Shri Sukomal Singh, Shri Shankar Dayal Singh, Shri W. Kulabidhu Sinha, Shrimati Kamla Sivaji, Dr. Yelamanchili Som Pal, Shri Sreedharan, Shri Arangil Talari Manohar, Shri . . , Trivedi, Shri Dineshbhai Upendra, Shri Parvathaneni Veerappan, Shri K.K. Venkatraman, Shri Tindivanam G. Vidulhalal Virumbi, Shri S.' Yadav, Shri Ranjan Prasad *The motion was adopted*

RE TAKING UP OF THE MEM-BER'S SALARIES AND AMENITIES BILL BEFORE ADJOURNMENT OF THE HOUSE

THE DEPUTY CHAIRMAN: I would let the Members share what we were discussing. Nothing is secret. The Members' Salary and Allowances Bill is still stuck up in the Lok Sabha. Until and unless that comes here, we cannot adjourn *sine die*. We cannot deprive the other House of their perks. That is what we were discussing. The Resolution on Punjab is also there, I was discussing that after the voting we will adjourn the House and tomorrow we will meet at eleven o'clock and take those things.

SHRI PARVATHANENI UP-ENDRA (Andhra Pradesh); Madam, *i* am on a point-of order on what you have announced. (In-*terruptions*) The Statutory Resolution can be discussed simultaneously in both the Houses. It is not necessary for the Lok Sabha to pass and send it here. The Statutory Resolution can be discussed simultaneously. Therefore, we will take up simultaneously with the , Lok . Sabha.